

Saturday, 10th January, 1857

PROCEEDINGS
OF THE
LEGISLATIVE COUNCIL OF INDIA,

FROM

January to December 1857.

VOL. III.

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CALCUTTA :
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1857.

referred to a Select Committee consisting of Mr. Peacock, Mr. Elliott, and the Mover.

Agreed to.

NOTICE OF MOTION.

MR. ELLIOTT gave notice that, on Saturday next, he would move the third reading of the Bill "to prevent the over-crowding of vessels carrying Native Passengers in the Bay of Bengal."

The Council adjourned.

Saturday, January 10, 1857.

PRESENT:

The Honorable J. A. Dorin, *Vice-President*, in the Chair.

Hon. the Chief Justice,	C. Allen, Esq.
Hon. Mj. Genl. J. Low,	P. W. LeGeyt, Esq.
Hon. J. P. Grant,	E. Currie, Esq.
Hon. B. Peacock,	and
D. Elliott, Esq.	Hon. Sir A. W. Buller.

JOINT-STOCK COMPANIES.

THE CLERK presented a Petition from the Central Committee of the Indigo Planters' Association, relative to the Bill "for the incorporation and regulation of Joint-Stock Companies and other Associations, either with or without limited liability of the members thereof." The Petitioners prayed that it might be enacted by the Bill that the winding-up of insolvent Joint-Stock Companies should be, as under the present Law, by Her Majesty's Supreme Courts exclusively.

MR. PEACOCK moved that the Petition be printed and referred to the Select Committee on the Bill.

Agreed to.

SONTHAL DISTRICTS.

THE CLERK presented a Petition of certain Zemindars of Bhaugulpore (received by transfer from the Officiating Under Secy. to the Govt. of India in the Home Dept.) complaining of inconveniences and hardships to which they were exposed in consequence of their zemindaries having been included in the Act XXXVII of 1855, relating to the Sonthal districts.

MR. CURRIE moved that the Petition be referred to the Select Committee on the Bill "to amend Act XXXVII of 1855."

Agreed to.

HINDOO POLYGAMY.

THE CLERK presented a Petition from Hindoo Inhabitants of Bengal, praying for the abolition of Hindoo Polygamy.

MR. GRANT moved that the Petition be printed.

Agreed to.

CALCUTTA UNIVERSITY.

THE CHIEF JUSTICE moved the second reading of the Bill to "establish and incorporate an University at Calcutta."

The motion was carried, and the Bill read a second time.

NATIVE PASSENGER VESSELS (BAY OF BENGAL.)

MR. ELLIOT moved that the Bill "to prevent the overcrowding of Vessels carrying Native Passengers in the Bay of Bengal" be read a third time and passed.

The motion was carried, and the Bill read a third time and passed.

CALCUTTA UNIVERSITY.

THE CHIEF JUSTICE moved that the Standing Orders be suspended in regard to the Bill "to establish and incorporate an University at Calcutta," in order that he might appoint a Select Committee with instructions to report upon it on Saturday next, on which occasion he proposed to move that it be carried through its remaining stages. Under the Standing Orders, the Report of the Committee could not be presented before two months from the date of their appointment; and the regular course, therefore, was to move that they be suspended.

The motion was seconded by Mr. Grant, and carried.

THE CHIEF JUSTICE then moved that the Bill be referred to a Select committee, consisting of Mr. Grant, Mr. Peacock, Mr. Elliott, Mr. LeGeyt, and the Mover.

Agreed to.

**IMPRISONMENT OF CRIMINALS
(STRAITS SETTLEMENT.)**

THE CHIEF JUSTICE said, he had a motion to make regarding the Bill "relating to the imprisonment of Criminals in the Settlement of Prince of Wales' Island, Singapore, and Malacca," which he had introduced a short time ago at the suggestion of the learned Recorder of Singapore, but which that officer, on a further consideration of the Charter under which he acted, had come to the conclusion (and he, the Chief Justice, thought correctly) was not required. The Bill had been referred to a Select Committee; and the motion which he had to make was, that that Committee be discharged, and that he be at liberty to withdraw the Bill.

Agreed to.

**NATIVE PASSENGER VESSELS
(BAY OF BENGAL.)**

MR. ELLIOTT moved that Mr. Peacock be requested to take the Bill "to prevent the over-crowding of Vessels carrying Native Passengers in the Bay of Bengal" to the Governor General for his assent.

Agreed to.

INDIAN PENAL CODE.

MR. PEACOCK moved that the Indian Penal Code be referred to a Select Committee consisting of the Chief Justice, Mr. Grant, Mr. Elliott, Sir Arthur Buller, and the Mover.

Agreed to.

NOTICE OF MOTION.

MR. CURRIE gave notice that he would, on Saturday next, move for a Committee of the whole Council on the Bill "relating to Trespasses by Cattle." The Council adjourned.

Saturday, January 17, 1857.

PRESENT :

The Honorable J. A. Dorin, *Vice-President*, in the Chair.

Hon. the Chief Justice.	D. Elliott, Esq.
Hon. Major Gen. J. Low,	C. Allen, Esq.
Hon. J. P. Grant,	P. W. LeGeyt, Esq.,
Hon. B. Peacock.	E. Currie, Esq., and Hon. Sir A. W. Buller.

BOMBAY MUNICIPAL TAXES.

THE CLERK presented a Petition from Justices of the Peace, Merchants, and others, Inhabitants of Bombay, against so much of a Bill "to amend and consolidate the Laws relating to the Municipal Taxes in the Islands of Bombay and Colaba" (about to be laid before the Council) as relates to the levy of town dues on goods in transitu, and on the shipping in the harbor.

MR. LEGEYT moved that the Petition be printed.

Agreed to.

JOINT-STOCK COMPANIES.

THE CLERK presented a Petition from the Bengal Chamber of Commerce praying that the Bill "for the Incorporation and regulation of Joint-Stock Companies and other Associations, either with or without limited liability of the members thereof," might be so amended that the winding-up of Insolvent Joint-Stock Companies might be entrusted solely to Her Majesty's Supreme Courts.

MR. PEACOCK moved that the Petition be printed and referred to the Select Committee on the Bill.

Agreed to.

HINDOO POLYGAMY.

THE CLERK presented a Petition of Hindoo Inhabitants of Bora praying for the abolition of Hindoo Polygamy.

THE CHIEF JUSTICE moved that the Petition be printed.

Agreed to.

APPELLATE JURISDICTION OF PRINCIPAL SUDDER AMEENS (BOMBAY.)

THE CLERK reported that he had received a communication from the Secretary to the Government of India in the Home Department forwarding, with remarks, for consideration in connection with the new Law of Procedure, copies of papers on the subject of extending the appellate Jurisdiction of Principal Sudder Ameens in Bombay.

CALCUTTA UNIVERSITY.

THE CHIEF JUSTICE presented the Report of the Select Committee on the Bill "to establish and incorporate an University at Calcutta."